

(3) गैर-राजनैतिक स्वरूप की सभाओं में, जहाँ मंत्री महोदय को विशेष रूप से आमन्त्रित किया गया था, भाषण देने के लिए; और

(4) श्रीमती इन्दिरा गांधी की गिरफ्तारी के बाद उत्पन्न विधि व व्यवस्था की स्थिति का अध्ययन करने तथा उस पर विचार विमर्श करने के लिए।

†THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI DHANIK LAL MANDAL):

(a) Yes, Sir.

(b) Names of the places visited:

Pune, Ahmednagar, Jalgaon, Bhusawal, Bombay, Dharangaon, Amalner, Chopade, Hated, Shirpur, Sindkheda, Nagpur, Kalmeshwar, Kalwad, Saoner, Wardha, Hinganghat, Warora, Chimur, Chandrapur, Tadoba, Yeotmal, Wani, Pandharkawada, Darwah, Karanja, Murtizapur, Akola, Buldhana, Balapur, Khamgaon, Malkapur, Deolgaon Raja, Jalna.

And places at very short distances from above places.

Purposes of visits:

(i) To hold official discussions with Collectors, District Superintendents of Police and other district officers;

(ii) to attend reception functions held by non-political bodies in honour of the Minister;

(iii) to address meetings of non-political nature where Minister had been specially invited; and

(iv) to study and discuss the law and order situation arising after the arrest of Shrimati Indira Gandhi.]

†[] English translation.

आनन्द मार्गियों की तलाश के दौरान निर्दोष लोगों की गिरफ्तारी

1162. श्री बापूरावजी मारुतरावजी देशमुख : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आनन्द मार्गियों को गिरफ्तार करने के लिए पूरे देश में गत दो महीनों के दौरान जल्दी में तलाशियां ली गईं; जिसमें पुलिस द्वारा कई ऐसे लोगों को भी गिरफ्तार किया गया जो आनन्द मार्ग से सम्बन्धित नहीं थे; और

(ख) क्या सरकार को भी यह रिपोर्ट मिली है कि इन निर्दोष लोगों को पुलिस द्वारा जांच के दौरान परेशान किया गया ?

†[Arrest of innocent persons during search for Anand Margis

1162. SHRI BAPURAOJI MAROT-
RAOJI DESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that hurried searches were carried out during the last two months to apprehend Anand Margis throughout the country in the course of which a number of persons not connected with Anand Marg were also held by police; and

(b) whether Government have also received reports that these innocent persons were harassed by the police during interrogations?]

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : (क) और (ख) जम्मू और कश्मीर, केरल और पश्चिम बंगाल की सरकारों को छोड़कर, जिनके उत्तर की प्रतीक्षा है, अन्य राज्य सरकारों और संघ शासित क्षेत्र के प्रशासनों ने सम्बन्धित अवधि के दौरान ऐसी किसी तलाशी, गिरफ्तारी अथवा परेशान करने की कोई रिपोर्ट नहीं दी है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) Excepting the Governments of Jammu and Kashmir, Kerala and West Bengal, whose replies are awaited, the other State Governments and UT Administrations have not reported any such search, arrest or harassment, during the relevant period.]

Apprehension and conviction of persons in Delhi and other Union territories

1163. SHRIMATI SAROJ KHA-PARDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons apprehended and convicted, separately in

Delhi and other Union territories during the last six months under the Essential Commodities Act for charging excess rates, refusing to sell goods in spite of having sufficient stocks of those goods and for non-displaying of stock and price lists; and

(b) the number of persons whose licences have been suspended during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) A statement containing the requisite information in respect of all the Union Territories is laid on the Table of the House.

संलग्न तालिका में देखा जा सकता है कि

Statement

The number of persons apprehended and convicted separately in Delhi and other Union territories during the last six months under the Essential Commodities Act, for charging excess rates, refusing to sell goods in spite of having sufficient stocks of these goods and for not displaying of Stock and Price Lists and the Number of Persons whose Licences have been suspended during the above period.

Name of the Union Territory	No. of persons apprehended	No. of persons convicted	No. of persons whose licences were suspended
1. Andaman and Nicobar Islands	Nil	Nil	Nil
2. Arunachal Pradesh	Nil	Nil	Nil
3. Chandigarh	4	Nil	Nil
4. Dadra and Nagar Haveli	Nil	Nil	Nil
5. Delhi	133	Nil	7
6. Goa, Daman & Diu	42	7	Nil
7. Lakshadweep	Nil	Nil	Nil
8. Pondicherry	3	3	Nil
9. Mizoram	Nil	Nil	Nil

†[]English translation.